

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 210 – IA/1006(AHM)2022
ITEM No. 211 – IA/725(AHM)2022
ITEM No. 212 – IA/384(AHM)2024
In
IA/1006(AHM)2022
In
CP(IB) 309 of 2018

Proceedings under Section 10 IBC

IN THE MATTER OF:

Vaman Textiles Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 09/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Hirva Dave, Advocate for
: Mr. Jaimin Dave, Advocate
For the Respondent :

ORDER

IA/1006(AHM)2022 & IA/384(AHM)2024

This is an application filed under Section 54 of the Insolvency and Bankruptcy Code, 2016 seeking dissolution of Corporate Debtor.

Further, another IA/725(AHM)2022 is also pending filed by the Liquidator against the suspended management under Section 65, 66 & 67 of the IBC, 2016.

However, now an IA/384(AHM)2024 has been filed in the present IA seeking impleading 07 respondents as necessary parties which include the suspended management, Financial Creditor, RTI, Public Information Officer, Sub-Registrar, District Inspector of Land Records- Surat, as CD had only one piece of land which have not been disposed of by the liquidator because the said piece of land is neither identifiable nor traceable despite best efforts of the liquidator.

Since, it is the case of the liquidator itself that the affairs of the CD have yet not been wound up completely, therefore, the **IA/1006(AHM)2022** filed for the dissolution of the Corporate Debtor is dismissed being premature and **IA/384(AHM)2024** is also dismissed accordingly.

IA/725(AHM)2022

Now, synopsis is already filed on 21.12.2023 vide diary No. 5329, since the same is taken on record.

Re-list on 14.06.2024.

-Sd-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**